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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH :CUTTACK

ORIGINAL APPLICATION NO;126 of 1993

Date of decision:March 17, 1993

Anita Behera ... Applicant

Versus

Union of India and ors. ... Respondents

For the Applicant ... Mr.D.P.Sarangi, Advocate

For the Respondents ... Mr.Ashok Misra, Sr.St.Counsel.

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CORAM:

THE HONOURABLE MR. K.P.ACHARYA, VICE CHAIRMAN

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1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not? No.
3. Whether Their/His Lordship wish to see the fair copy of the judgment? Yes.

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JUDGMENT  
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K.P.ACHARYA, V.C.

I have heard Mr. D.P.Sarangi learned counsel for the Petitioner and Mr. Ashok Misra learned Senior Standing Counsel(Central). Cases of petitioners similarly circumstanced have been disposed of vide judgment dated 10th March, 1993 passed in Original Application Nos.8 of 1993, 83 of 1993, 105 of 1993, 106 of 1993 and 119 of 1993 disposed of on March 10, 1993. It was told to me that Ms. Anita Behera was working under Opposite Party No.2 i.e. Director of Census Department, Bhubaneswar from 15th April, 1991 to 31st December, 1992. In case the petitioner was working during this period and her services has been terminated on 31.12.1992 then her case would be governed by the same directions given in the judgment passed in Original Application Nos.8 of 1993, 83 of 1993, 105 of 1993, 106 of 1993 and 119 of 1993. Steps as indicated in the said judgment be also taken in respect of the present petitioner Ms. Anita Behera who would also take the same steps within the stipulated period according to the directions given to the petitioners in the cases mentioned above. Thus, the application is accordingly disposed of. No costs.

2. Registry is directed to serve a copy of the judgment on Mr. Sarangi learned counsel for the petitioner positively on 18th March, 1993. Copy of the application be sent to the Opposite Parties alongwith a copy of this judgment.

  
17.3.93.  
VICE CHAIRMAN